

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING  
HELD ON **10.05.2024** THROUGH VIDEO CONFERENCING

**PRESENT:** HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)  
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

**IN THE MATTER OF** : Central Bank of India  
Vs  
A Joseph Raj

**MAIN PETITION NUMBER** : CP(IB)/128(CHE)/2021

**(IA/MA) APPLICATION NUMBERS**

IA(IBC)/607(CHE)/2024

**ORDER**

Present: Ld. Counsel Shri. B Raghavulu Naidu for the Petitioner.

Ld. Counsel Shri. M L Ganesh for the Applicant.

Ld. Counsel Shri. T K Bhaskar for the Respondent / Personal  
Guarantor.

Pleadings in the petition and the application already are complete.

Report of IRP is also available recommending initiation of IRP against  
the personal guarantor.

The IA moved relates to impleadment of the Applicant in the petition.

Ld. Counsel for the Applicant is directed to show the case laws as to the  
maintainability of the application.

List the petition for hearing on **13.06.2024**.

**Sd/-**

**(VENKATARAMAN SUBRAMANIAM)**  
MEMBER (TECHNICAL)

MG

**Sd/-**

**(SANJIV JAIN)**  
MEMBER (JUDICIAL)